

MR. DEPUTY-SPEAKER : He may continue on the next occasion. We now proceed to the Private Members' Business.

14.59 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixty-Fourth Report

SHRI SAYYAD ALI (Jalgaon) : I beg to move :

"That this House do agree with the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th July, 1970."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Sixty-fourth Report of the Committee on Private Members' Bill and Resolutions presented to the House on the 29th July, 1970."

*The motion was adopted.*

15. 00 hrs.

CIVIL PROCEEDINGS LEGAL ASSISTANCE BILL\*

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि ऐसे नागरिकों को, जिनके पास पर्याप्त साधन नहीं है, सिविल कार्यवाहियों के कतिपय मामलों में विधिक सहायता देने की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for legal assistance in certain cases or civil proceedings to citizens without adequate means."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक पेश करता हूँ।

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

(Substitution of section 11)

श्री मधु लिमये : मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व अधिनियम, 1951 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 137A)

श्री श्रीम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री श्रीम प्रकाश त्यागी : मैं विधेयक पेश करता हूँ।

BIHAR LEGISLATIVE COUNCIL (ABOLITION) BILL\*

श्री श्रीगोपाल झा (जयनगर) : मैं प्रस्ताव

करता हूँ कि बिहार राज्य विधान परिषद् के उत्सादन तथा तत्सम्बन्धी अनुपूरक प्रासंगिक और अनुवर्ती विषयों की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the abolition of the Legislative Council of the State of Bihar and for matters supplemental, incidental and consequential thereto."

*The motion was adopted.*

श्री भोगेन्द्र झा : मैं विधेयक पेश करता हूँ।

#### CODE OF CIVIL PROCEDURE (AMENDMENT) BILL\*

(Amendment of First Schedule)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि व्यवहार प्रक्रिया संहिता 1908 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जायें।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908"

*The motion was adopted.*

श्री ओम प्रकाश त्यागी : मैं विधेयक पेश करता हूँ।

#### SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL\*

(Insertion of new section 8A)

श्री ए० ला० बालूपाल (गंगानगर) : मैं प्रस्ताव करता हूँ कि संसद् सदस्यों के वेतन तथा भत्ते अधिनियम, 1951 में आगे संशोधन

करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954."

SHRI S. M. BANERJEE (Kanpur) : I oppose the introduction of this Bill. Mr. Barupal wants that a Member shall, on ceasing to be a Member of either House of Parliament, be entitled to receive a pension at the rate of three hundred rupees per mensem. He also wants that a Member should be provided with one free non-transferable first class pass which shall entitle him to travel at any time by any railway in India upto the maximum limit of 10,000 KM per year. I am opposing these concessions on two grounds. One is a moral ground. More than 22 lakhs of Central Government employees are clamouring for interim relief and they are being denied the same. Then, when Government pensioners getting a mere Rs. 20 or 30 as pension made a meagre request to Shrimati Indira Gandhi, then Finance Minister, that the question of enhancement of their pension be referred to the Pay Commission, Mr. Sethi's reply was 'No'. I am really sorry that when the pensioners are getting only Rs. 20 to '0 and when interim relief is being denied to government employees this Bill is being brought forward. I am opposing it

श्री अब्दुल गनी डार (गुड़गांव) : मैं प्वाइंट ऑफ ऑर्डर रोज करना चाहता हूँ। क्या कोई भी ऐसा रूल है जो माननीय सदस्य को बिल रखने से रोक सके? बिल रद्दी हो, गलत हो, लेकिन जब तक रूल उसको पेश करने से मना नहीं करता तब तक उसको कैसे रोका जा सकता है?

श्री रणधीर सिंह : उन्होंने 51 ह० अला-उंस की मुसालिफत की थी, लेकिन किसने नहीं